



## The Haryana Public Wakfs (Extension of Limitation) Act, 1991

Act 11 of 1992

**Keyword(s):**  
**Public Wakf**

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1992: HARYANA ACT, 11] PUBLIC WAKFS (EXTENSION OF LIMITATION)

THE HARYANA PUBLIC WAKFS (EXTENSION OF LIMITATION)  
ACT, 1991

(HARYANA ACT NO. 11 OF 1992)

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1992 : HARYANA ACT,11] PUBLIC WAKFS (EXTENSION OF LIMITATION)

<sup>1</sup>[THE HARYANA PUBLIC WAKFS (EXTENSION OF LIMITATION)  
ACT, 1991]

(HARYANA ACT NO. 11 OF 1992)

(Received the assent of the President of India on the 12<sup>th</sup> February, 1992 and was first published in the Haryana Government Gazette (Extraordinary), Legislative Supplement Part 1 of 9<sup>th</sup> March, 1992.)

1	2	3	4
Year	No.	Short title	Whether repealed or otherwise affected by Legislation
1992	11	The Haryana Public Wakfs (Extension of Limitation) Act, 1991	---

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<sup>1</sup> For Statement of Objects and Reasons see Haryana Government Gazette (Extraordinary), dated the 28<sup>th</sup> February, 1991. Page

AN

ACT

*to extend the period of limitation in certain cases for suits  
To recover possession of immovable property forming  
Part of public wakfs.*

Be it enacted by the Legislature of the State of Haryana in the Forty-second Year of the Republic of India as follows:-

Short title and extent.

**1.** (1) This Act may be called the Haryana Public Wakfs (Extension of Limitation) Act, 1991.

Definition.

(2) It extends to the whole of the State of Haryana.

**2.** In this Act, “public wakf” means the permanent dedication by a person professing Islam of any immovable property for any purpose recognized by Muslim Law as a public purpose of pious, religious or charitable nature.

Extension of period of limitation in certain cases for suits to recover possession of immovable property forming part of public wakfs.

**3.** Where a person entitled to institute a suit of the description referred to in article 64 or 65 of the schedule to the Indian Limitation Act, 1963, for possession of any immovable property forming part of a public wakf or any interest therein has been dispossessed, at any time after the 14<sup>th</sup> day of August, 1947, and before the 7<sup>th</sup> day of May, 1954, or as the case may be, the possession of the defendant in such a suit has become adverse to such person at any time during the said period, then, notwithstanding anything contained in the said Act, the period of limitation in respect of such a suit shall extend up to the 31<sup>st</sup> day of December, 2000.